

**IN THE NATIONAL COMPANY LAW TRIBUNAL
SPECIAL BENCH (COURT NO. 1)
NEW DELHI.**

(IB)-212(PB)/2018

In the matter of:

Cadillac Info-tech Pvt. Ltd. ...Applicant

v.

Hallow Infracture Pvt. Ltd. ...Respondent

SECTION: Under Section 7 of IBC.

Order delivered on 27.02.2018

CORAM

**DR. DEEPTI MUKESH,
HON'BLE MEMBER (JUDICIAL)**

**SHRI S.K. MOHAPATRA,
HON'BLE MEMBER(TECHNICAL)**

For the Applicant

Pulkit Deora, Adv. &
Nandini Sinha, Adv.

For the Respondent

ORDER

Ld. counsel for the applicant is present and submits that a copy of the application has been served on the Respondent.

Issue notice returnable on 14th March, 2018.

Sd/-

**(S.K. MOHAPATRA)
MEMBER (TECHNICAL)**

KCS

Sd/-

**(DR. DEEPTI MUKESH)
MEMBER (JUDICIAL)**